

Pending disputes and claims in labour courts

274. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that many disputes and claims cases are pending in Labour Courts as many tribunals and Labour Court presiding officers posts are lying vacant;

(b) whether it is also a fact that even many disputes and claims have not been processed and could not be referred for adjudication due to the shortage of staff and officers in Labour Ministry; and

(c) if so, the total staffing position of Labour Ministry, Presiding Officers, in position, and whether the existing courts and staffs are adequate to address the disputes and claims of the whole country?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) As per the provisions of Industrial Disputes Act, 1947, the Central Government has set up 22 Central Government Industrial Tribunals-cum-Labour Courts (CGIT-cum-LCs) in various States for resolution of industrial disputes arising in Central Sphere. At present, the posts of Presiding Officer in all CGIT-cum-LCs have been filled up except one CGIT-cum-LC situated at Asansol where the vacancy has arisen due to sudden demise of the serving Presiding Officer in July, 2010. The process to fill up this vacancy has already been started.

The details in respect of Labour Courts and Industrial Tribunals falling in the State Sphere are not maintained centrally.

(b) and (c) The Ministry is following the system of Link Officers under which, in the absence of an officer, another officer is given the additional charge for disposing of the work pertaining to the vacant seat. Therefore, the question of pendency of work due to shortage of staff in the Ministry does not arise. It may be mentioned that there are six desks in the Ministry to deal with reference of cases to CGIT-cum-LCs.

The total staffing position in the 22 CGIT-cum-LCs is given in the Statement (See below).

The CGIT-cum-LCs have been set up with the objective to adjudicate on the disputes arising in the central sphere. Setting up of new CGIT-cum-LCs is a continuous process and a natural corollary to increase in the number of disputes. From a modest number of 5 CGIT-cum-LCs in 1967, the total number of CGIT-cum-LCs have increased to 22 by the end of the Tenth five year plan (2002-2007).

Statement

Total staffing position of Presiding Officers and Officials in position in the 22 CGITs.

Sl. No.	Post	Group of Post	Sanctioned strength	In position
1.	Presiding Officer *	A	22	21 (vacancy due to sudden demise of incumbent)
2.	Secretary to the Court/PA/UDC/LDC **	C	105	70
3.	Multi Tasking Staff(MTS) **	Previously Group 'D'	77	59
TOTAL			204	150

* There is link officer system amongst Presiding Officers and the work of the vacant post of presiding officer in a CGIT is looked after by the link officer of that CGIT.

** In case of vacancies in these posts in CGITs, staff is engaged on outsourcing basis for smooth functioning of the CGIT.

Setting up of new ITIs and SDCs

275. SHRI A. ELAVARASAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has decided to open 15000 more ITIs and 5000 Skill Development Centres (SDCs) with the help of private sector to provide more effective training by 2020;

(b) whether Government has also planned to set up these new ITIs and SDCs in the unserved and disadvantaged blocks, hilly areas, difficult and backward rural areas; and

(c) if so, the details thereof and total number of people expected to be benefited by this move of Government?